

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2823
TO BE ANSWERED ON 20TH MARCH, 2018**

**BANNING OF ADS PROMOTING PROCESSED FOODS AND
SWEETENED BEVERAGES**

2823. SHRI MAJEED MEMON:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is a fact that a committee of medical experts and nutritionists tasked by Food Safety and Standards Authority of India (FSSAI) has recommended a tax on highly-processed foods and sugarsweetened beverages;
- (b) whether the Low Income Groups consume more fried snacks and sweets than High Income Groups; and
- (c) whether Government is planning to enforce FSSAI's long standing order that requires food companies to ensure no more than 5 per cent of the daily calorie requirement of their products derives from fats, if so, what is the approximate timeframe for its implementation?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(ASHWINI KUMAR CHOUBEY)**

- (a): Yes, An Expert Group constituted by Food Safety and Standards Authority of India (FSSAI) in its Report on 'Consumption of Fat, Sugar and Salt and its Health Effects on Indian Population' has, *inter-alia*, recommended imposition of additional tax on purchase of highly processed commodities and sugar sweetened beverages as an economic tool to address the issue of High Fat, Sugar and Salt in food and associated health risks.
- (b): No such data is available.
- (c): FSSAI has not issued any such order in this regard.

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